

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 27TH DAY OF JULY, 2001

Original Application No.900 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Smt.Jagriti, W/o Shri D.S.Shukla  
R/o Jawahar Navodaya Vidyalaya  
Barua Sagar, Jhansi.

... Applicant

(By Adv: Shri A.Srivastava)

Versus

1. Union of India through the Secretary, Ministry of Human Resources Development, new Delhi.
2. The Deputy Director, Navodaya Vidyalaya Samiti, Lucknow Region, Lucknow.
3. The Principal, Jawahar Navodaya Vidyalaya Barua, Sagar, Jhansi.
4. Smt.Mridula Awasthi, Physical Education Teacher, Jawahar Navodaya Vidyalaya, Kanpur Nagar.
5. Shri D.C.Mishra, Deputy Director Navodaya Vidyalaya Samiti Lucknow Region, lucknow.

... Respondents

(By Adv: Shri Vinod Swaroop)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this <sup>order</sup> <sup>or application,</sup> applicant has challenged the order dated 9.7.2001 by which applicant has been transferred from Jhansi to Basti as Physical Education teacher in Navodaya Vidyalaya. The case of the applicant is that her husband was posted at Kanpur in Custom & Central Excise Department as Inspector. The applicant made several representations for her transfer to Kanpur so that she may live with her husband but no attention was paid to her representations. Then applicant's husband made request <sup>to</sup> <sup>min</sup> his department to transfer him from Kanpur to Jhansi. The husband of

:: 2 ::

the applicant was thus transferred from Kanpur to Jhansi by order dated 29.4.1999. A copy of the order has been filed as (Annexure 4). The grievance of the applicant is that when husband has been transferred to Jhansi now she has been transferred from Jhansi to Basti. <sup>It</sup> has also been submitted that before coming to this Tribunal applicant filed a representation to Deputy Director Navodaya Vidyalaya Samiti, Lucknow Region Lucknow, respondent no.2 which is still pending and has not been decided.

Shri L.M.Singh learned counsel for the respondents has submitted that some reasonable time may be allowed to decide the representation filed by the applicant.

Considering the facts and circumstances this OA is disposed of finally with the direction to respondent no.2 to consider and decide the representation of the applicant by a reasoned order within a month from the date a copy of this order is filed before him. For a period of 6 weeks or till the representation is decided which ever is earlier, the impugned order of transfer dated 9.7.2001 shall be kept in abeyance. No order as to costs.

  
VICE CHAIRMAN

Dated: 27.7.2001

Uv/